MOTION FOR ELECTION TO THE TEA BOARD

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. SANJEEV KUMAR BALYAN): Sir, on behalf of my colleague, Shrimati Nirmala Sitharaman, I move the following motion:

"That in pursuance of clause (f) of sub-Section (3) of Section 4 of the Tea Act, 1953 (No. 29 of 1953) read with clause (b) of sub-rule (I) of Rule 4 and sub-rule (1) of Rule 5 of the Tea Rules, 1954, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the Tea Board."

The question was put and the motion was adopted.

STATEMENT REGARDING GOVERNMENT BUSINESS

MR. DEPUTY CHAIRMAN: Now, Statement regarding Government Business. Shri M. Venkaiah Naidu.

THE MINISTER OF URBAN DEVELOPMENT; THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Mr. Deputy Chairman, Sir, with your permission Sir, I rise to announce that Government Business during the week commencing Monday, the 14th of July, 2014, will consist of:—

- 1. General discussion on Budget (Railways) for 2014-15.
- Consideration and return of the following Bills, after they are passed by Lok Sabha:—
 - (a) The Appropriation (Railways) No. 2 Bill, 2014.
 - (b) The Appropriation (Railways) No. 3 Bill, 2014.
- 3. Consideration and passing of the Andhra Pradesh Reorganisation (Amendment) Bill, 2014, after it is passed by Lok Sabha.
- 4. Discussion on the Statutory Resolution seeking disapproval of the Telecom Regulatory Authority of India (Amendment) Ordinance, 2014 and consideration and passing of the Telecom Regulatory Authority of India (Amendment) Bill, 2014, after it is passed by Lok Sabha.